

2.

OA 1105/91

16.01.92

Present : None for the parties.

No one was present on behalf of the applicant on 14.11.91, 19.12.91, 3.1.92, when on the last date i.e. on 3.1.92, notice was issued to the learned counsel for the applicant, for today's date. No one is present on behalf of the applicant, even today. It seems that the applicant has lost interest in pursuing his case. The same is accordingly dismissed in default.

See
(T.S. OBEROI)

MEMBER(J)

16.01.92

/vv/

16.01.92

Later, Sh. Umed Singh, S.I. appeared and ^{was} informed about the order, earlier passed in the case.

See
(T.S. OBEROI)

MEMBER(J)

16.01.92

/vv/